

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 101
(IB)-486(PB)/2018

IN THE MATTER OF:

Usha Devi Applicant/petitioner
Vs.
Praveer Construction Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 06.08.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner Mr. Rakesh Kumar, Ms. Chetna Bisht & Ms. Preeti
Kashyap, Advs.
For the Respondent Ms. Arunima Bhattacharjee, Adv. for R-7

ORDER

The Hon'ble Supreme Court after hearing the arguments is stated to have reserved the order pertaining to the Constitutional validity of 'Explanation' to Section 5 (8) (f) of the provisions of Insolvency & Bankruptcy Code. Accordingly, hearing is deferred to 21.08.2019.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)